

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART I SECTION-1)

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE AND INDUSTRY  
DEPARTMENT OF COMMERCE  
DIRECTORATE GENERAL OF FOREIGN TRADE

PUBLIC NOTICE NO. 112 (RE-2008)/2004-09  
NEW DELHI DATED THE 8 DECEMBER, 2008

S.O (E) In exercise of powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2004-09, as amended from time to time, the Director General of Foreign Trade hereby makes the following amendment in the Public Notice No.27 (RE-2005)/2004-09, dated 14<sup>th</sup> July, 2005, read with Public Notice No.14 (RE-2006)/2004-09 dated 30<sup>th</sup> May, 2006, Public Notice No.91 (RE-2007)/2004-09 dated 11<sup>th</sup> December, 2007 and Public Notice No.77 (RE-2008)/2004-09 dated 10<sup>th</sup> September, 2008:-

The existing Para 4 (ii) (c) in the above Public Notice No.27 dated 14<sup>th</sup> July, 2005, shall stand substituted as under:-

"A copy of Certificate of Physical Verification from the DCF/DFO of the concerned Division. The Physical Verification Report must be duly supported/mentioned with the transit permit. The unexported materials against the licence obtained but lying in premises/godowns of the firm must also be inspected at that time and must be duly reflected in the Physical Verification Report"

2. The above amendment/provision shall be effective from 1<sup>st</sup> December, 2008.
3. This issues in public interest.

(R.S. Gujral)  
Director General of Foreign Trade  
And Ex-officio Additional Secretary to the Govt. of India

(Issued from File No.01/91/171/17/AM06/PC-III)

£ÉÉ®iÉ BÉEä ®ÉVÉ {ÉjÉ +É°ÉÉvÉÉ®hÉ £ÉÉMÉ-1, JÉhb-1, àÉâ |ÉBÉÉÉ¶ÉxÉÉlÉÇ

£ÉÉ®iÉ °É®BÉÉÉ®

´ÉÉÉÊhÉVªÉ A´ÉÆ =tÉÉäMÉ àÉÆjÉÉäÉªÉ

´ÉÉÉÊhÉVªÉ ÉÊ´É£ÉÉMÉ

ÉÊ´Énä¶É BªÉÉ {ÉÉ® àÉcÉÉÊxÉnä¶ÉÉäÉªÉ

°ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ. 112(+ÉÉ®.<Ç-2008)/2004-2009

xÉ<Ç ÉÊnäãÉÉÒ, ÉÊnxÉÉÆBÉE& 8 ÉÊn°ÉàÉ®É®, 2008

°ÉÉÆ.+ÉÉ.(+É) °ÉàÉªÉ-°ÉàÉªÉ {É®ªÉlÉÉ °ÉÆ¶ÉÉäÉÊvÉiÉ ÉÊ´Énä¶É BªÉÉ {ÉÉ® xÉÉÒÉÊiÉ, 2004-2009, BÉEä {Éè®É 2.4 uÉ®É |ÉnkÉ ¶ÉÉÎBÉDiÉªÉä BÉÉÉ |ªÉÉäMÉ BÉE®iÉä cÖA ÉÊ´Énä¶É BªÉÉ {ÉÉ® àÉcÉÉÊxÉnä¶ÉBÉE, AiÉnÂuÉ®É, °ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ0 14 (+ÉÉ® <Ç-2006)/2004-09 ÉÊnxÉÉÆBÉE 30 àÉ<Ç, 2006, °ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ0 91 (+ÉÉ® <Ç-2007)/2004-09 ÉÊnxÉÉÆBÉE 11 ÉÊn°ÉàÉ®, 2007 +ÉÉè® °ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ0 77, (+ÉÉ® <Ç 2008)/2004-09, ÉÊnxÉÉÆBÉE 10 ÉÊ°ÉiÉàÉ®, 2008 BÉEä °ÉÉlÉ {ÉÉÊ~iÉ °ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆ0 27 (+ÉÉ® <Ç-2005)/2004-09, ÉÊnxÉÉÆBÉE 14 VÉÖãÉÉ<Ç, 2005 àÉâ ÉÊxÉàxÉÉÊãÉÉÊJÉiÉ °ÉÆ¶ÉÉävÉxÉ BÉE®iÉä cé :-

= {É®ÉäBÉDiÉ °ÉÉ´ÉÇVÉÉÊxÉBÉE °ÉÝSÉxÉÉ °ÉÆJªÉÉ 27 ÉÊnxÉÉÆBÉE 14-7-2005 BÉEä àÉÉèVÉÝnÉ {Éè®É 4(ii) (MÉ) BÉÉä ÉÊxÉàxÉÉÊãÉÉÊJÉiÉ °Éä |ÉÉÊiÉ°lÉÉÉÊ {ÉiÉ ÉÊBÉEªÉÉ VÉÉAMÉÉ&-

"°ÉÆ⊞ÉÆÊÊvÉiÉ |É£ÉÉMÉ BÉEä bÉÒ°ÉÉÒA{ÉE/bÉÒA{ÉE+ÉEä °Éä ´ÉÉ°iÉÉÊ´ÉBÉE VÉEÄSÉ BÉEä |ÉàÉÉhÉ {ÉjÉ BÉÉÉÒ ABÉE |ÉÉÊiÉ\* ´ÉÉ°iÉÉÊ´ÉBÉE VÉEÄSÉ ÉÊ®{ÉÉä]Ç ]ÅÉÉÎxVÉ] {É®ÉÊàÉ] BÉEä °ÉÉiÉ ⊞ÉÉBÉÉÉªÉnÉ °ÉÉÊàÉÉiÉiÉ/=ÉÎäãÉÉÊJÉiÉ cÉäxÉÉÒ SÉÉÉÊcA\* ãÉÉ<°Éª°É BÉEä àÉqä +ÉÉÊxÉªÉÉÇÉÊiÉiÉ àÉÉãÉ ãÉäÉÊBÉExÉ {ÉÉàÉÇ BÉEä {ÉÉÊ®°É®/MÉÉänÉàÉ àÉª ®JÉä MÉA àÉÉãÉ BÉÉÉÒ £ÉÉÒ =°É °ÉàÉªÉ +É´ÉªÉ VÉEÄSÉ BÉÉÉÒ VÉÉxÉÉÒ SÉÉÉÊcA +ÉÉè® ´ÉÉ°iÉÉÊ´ÉBÉE VÉEÄSÉ ÉÊ®{ÉÉä]Ç àÉª =°ÉBÉÉÉ ⊞ÉÉBÉÉÉªÉnÉ =ãÉäJÉ +É´ÉªÉ ÉÊBÉÉªÉÉ VÉÉxÉÉ SÉÉÉÊcA\*"

2. = {É®ÉäBÉDiÉ °ÉÆªÉÉävÉxÉ/|ÉÉ´ÉvÉÉxÉ 1 ÉÊn°Éà°É®, 2008 °Éä ãÉÉMÉÝ cÉäMÉÉ\*

3. <°Éä ãÉÉäBÉÉÉÊciÉ àÉª VÉE®ÉÒ ÉÊBÉÉªÉÉ VÉÉiÉÉ cè \*

( +ÉÉ®.A°É. MÉÖVÉ®ÉãÉ )

àÉcÉÉÊxÉnäªÉBÉE, ÉÊ´ÉnäªÉ BªÉÉ{ÉÉ®

A´ÉÆ {ÉnäxÉ +É{É® °ÉÉÊSÉ´É, £ÉÉ®iÉ °É®BÉÉÉ®

( {ÉÉÉ.°ÉÆ. 01/91/171/17/AAàÉ06/{ÉÉÒ°ÉÉÒ-III °Éä VÉE®ÉÒ )